

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 577/2025**

**IN THE MATTER OF:**

**JEEVAN SINGH**

**.....APPLICANT(s)**

**VERSUS**

**STATE OF UTTARAKHAND & ORS.**

**.....RESPONDENT(s)**

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Date: 28.03.2026

Place: DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 577/2025

**IN THE MATTER OF:**

**JEEVAN SINGH**

.....APPLICANT(s)

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**SUBMISSIONS ON BEHALF OF LEGAL AID COUNSEL IN  
COMPLIANCE WITH ORDER DATED 13.02.2026 BY THE HON'BLE  
TRIBUNAL**

***MOST RESPECTFULLY SHOWETH***

1. The present matter arises out of a letter petition submitted by the Applicant, **Jeevan Singh**, which has been treated and registered by this Hon'ble Tribunal as **Original Application No. 577/2025** in exercise of *suo motu* jurisdiction in view of the law laid down by the Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401***. The

Applicant has raised grievances regarding alleged illegal dumping of solid waste in a forest area and unauthorized and unscientific disposal of solid waste by Nagar Panchayat Banbasa, purportedly in violation of the applicable environmental norms and statutory provisions.

2. That, vide order dated **13.02.2026**, the Hon'ble Tribunal was pleased to appoint the undersigned as Legal Aid Counsel to assist the Applicant in prosecuting the present Original Application and to substantiate the grievances raised therein by placing relevant material and supporting documents on record.

#### ***PRELIMINARY SUBMISSIONS***

3. That, for compliance with the directions of the Hon'ble Tribunal, the undersigned counsel sent a letter to the Applicant, **Sh. Jeevan Singh**, through registered post- dated **23.02.2026** (Tracking No. **EU823758847IN**) at the address provided by him to this Hon'ble Tribunal in the present letter petition. The said letter (in English along with its Hindi translation) contained a copy of the order dated **13.02.2026** passed by the Hon'ble Tribunal along with the contact details of the undersigned along with.

Copies of letters sent to the Applicant through registered post are annexed here and collectively marked as ***Annexure-1***.

4. That, it is most humbly submitted that as per the **Postal Tracking Report**, the aforesaid letter was delivered to **Sh. Jeevan Singh** on **27.02.2026**. Thereafter, on the same day at around **4:26 PM**, he contacted the undersigned counsel on mobile and stated that the present letter petition has been falsely sent to the Hon'ble Tribunal in his name and that he has no knowledge of the same. He further stated that he has signed an affidavit and submitted the same to the **Executive Officer, Nagar Panchayat Banbasa**, stating therein that someone has falsely used his name, address and phone number without his knowledge in connection with the present letter petition.

A copy of the Postal Tracking Report is annexed herewith and marked as ***Annexure-2***.

5. That, the Member Secretary, UKPCB (Respondent No. 4) has filed a Response Affidavit dated **06.01.2026** (hereinafter referred to as the '***Affidavit dated 06.01.2026***'), and Nagar Panchayat, Banbasa (Respondent No. 5) has filed its Reply dated **11.02.2026** (hereinafter referred to as the '***Affidavit dated 11.02.2026***'), which are on record at **judicial pages 167–313 and 336–369**, respectively.

***REPLY TO THE AFFIDAVIT DATED 11.02.2026 FILED BY THE RESPONDENT NO. 5 (NAGAR PANCHAYAT BANBASA THROUGH EXECUTIVE OFFICER)***

**I. PARAGRAPH NUMBER 5 and 14**

6. That, in paragraph 5 and 14, Nagar Panchayat Banbasa has asserted that it is complying with the applicable procedures, rules and directions for dumping and disposal of garbage. It is respectfully submitted that the said assertion is neither reliable nor borne out from the record. The Joint Committee, during its inspection conducted on **24.12.2025**, has categorically recorded in **paragraph 3(k)** of its report (*kindly refer to Judicial Page No. 179*) that the **Material Recovery Facility (MRF) and compost pits at the site were not found to be operational**, and further that the **compost pits were found devoid of any waste** at the time of inspection.
7. That, despite the above, in paragraph 5 and 14 of its affidavit, Nagar Panchayat Banbasa has sought to assert that the MRF and compost pits are operational and, in support thereof, has relied upon photographs dated **07.05.2025, 13.05.2025 and 22.05.2025** (*kindly refer to Annexure R-5/3 at Judicial Pages 356–359*). It is respectfully submitted that the said photographs are of a period **several months prior to the Joint Committee inspection dated 24.12.2025**, and therefore **do not reflect the current actual status**. The reliance placed on such outdated photographs is **misplaced and does not rebut the findings recorded by the Joint Committee**.

## **II. PARAGRAPH NUMBER 10**

8. That, in paragraph 10, Nagar Panchayat Banbasa has outrightly denied that the site in question falls within a reserved forest area as alleged by the Applicant. It is respectfully submitted that no material has been placed on record to substantiate such denial. On the contrary, **as recorded in paragraphs 3(b) and 3(c) of the Joint Committee Report (*kindly refer to Judicial Page No. 178*)**, it has been mentioned that the site in question is **situated on Banbasa Canal Forest land**, and legacy waste has been continuously dumped at the said site by Respondent No. 5 since the year 2014, i.e., from the time Nagar Palika Parishad, Banbasa was constituted.

## **III. PARAGRAPH NUMBER 23 and 28**

9. That, in paragraph 23, Nagar Panchayat Banbasa has placed on record receipts only with respect to disposal of **271.08 MT of RDF waste** (kindly refer to Annexure R-5/5 and R-5/6 at Judicial Page Nos. 361–362) stated to have been generated from processing of **4037.13 MT of legacy waste**. However, **no receipts or disposal/utilization certificates have been furnished** in respect of other components generated during the processing, such as **Inerts (632.52 MT)** and **C&D waste (542.16 MT)**. The absence of

such records indicates that these components have not been duly disposed of in accordance with law and may have been dumped at unauthorized locations.

#### **IV. PARAGRAPH NUMBER 30**

10. That, in paragraph 30, Nagar Panchayat Banbasa has itself admitted that, after the claimed removal of legacy waste from the land belonging to the U.P. Irrigation Department (Forest Land), no steps have been taken for remediation of the said site. It is most respectfully submitted that, as alleged by the Applicant and as recorded in **paragraphs 3(b) and 3(c)** of the Joint Committee Report (*kindly refer to Judicial Page No. 178*), the site in question is situated on **Banbasa Canal Forest land, where legacy waste had been continuously dumped since the year 2014.**

11. It is further submitted that the said dumping was carried out in an **unscientific manner**, without any provision for a leachate collection system, as also recorded in **paragraph 3(e)** of the Joint Committee Report (*kindly refer to Judicial Page No. 178*), which states as under:

*“...e) At the time of inspection Municipal Solid Waste was found to be dumped in un-scientific manner without any fencing/ boundary wall, storm water drain, leachate collection system, approach road to reach the end point, fire safety system and security arrangement at Banbasa canal*

*forest. The google map showing the illegal MSW dumped site is enclosed at Annexure 05...”*

***FURTHER SUBMISSIONS***

12. In view of the submissions mentioned above, it is most humbly submitted that Respondent Nos. 1 to 5 have failed to take note of the possible groundwater contamination and degradation of soil quality **at and around the *Eco-Sensitive Forest Land* caused due to illegal dumping of waste and percolation of leachate for the last about 12 years; therefore, it is most humbly prayed that the analysis of soil and groundwater quality at the site in question, i.e., the Banbasa Canal Forest land, shall be carried out, and thereafter plantation and appropriate remediation measures, shall be undertaken at the said site.**
13. Hence, these submissions are being placed on record for the kind perusal of the Hon’ble Tribunal.



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श्री जीवन सिंह पुत्र श्री नारायण सिंह  
निवासी - चन्द्रा फार्म  
नगर पंचायत बनबसा  
जनपद - चम्पावत  
उत्तराखण्ड - 262310

**विषय:** माननीय राष्ट्रीय हरित अधिकरण में पंजीकृत मूल आवेदन सं. 577/2025 के संबंध में सूचना

महोदय,

सविनय निवेदन है कि आपके द्वारा प्रेषित पत्र याचिका माननीय राष्ट्रीय हरित अधिकरण के समक्ष मूल आवेदन सं. 577/2025, शीर्षक **जीवन सिंह बनाम राज्य उत्तराखण्ड एवं अन्य** के रूप में पंजीकृत की गई है।

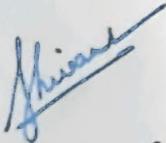
उक्त वाद में माननीय अधिकरण, आदेश दिनांक 13.02.2026 के माध्यम से, अधोहस्ताक्षरी को आपके पक्ष में विधिक सहायता अधिवक्ता (Legal Aid Counsel) के रूप में नियुक्त किया गया है, ताकि आपको वाद के प्रभावी संचालन हेतु आवश्यक विधिक सहायता प्रदान की जा सके।

अतः आपसे विनम्र अनुरोध है कि कृपया अधोहस्ताक्षरी से यथाशीघ्र संपर्क स्थापित करने का कष्ट करें। साथ ही, अपने आवेदन में उल्लिखित तथ्यों/गंभीरताओं के समर्थन में उपलब्ध समस्त प्रासंगिक अभिलेख, दस्तावेज, छायाचित्र अथवा अन्य साक्ष्य तैयार रखें।

माननीय अधिकरण का आदेश दिनांक 13.02.2026 की प्रति आपके अवलोकनार्थ संलग्न है।

कृपया विषय को अत्यंत आवश्यक मानें।

भवदीय,



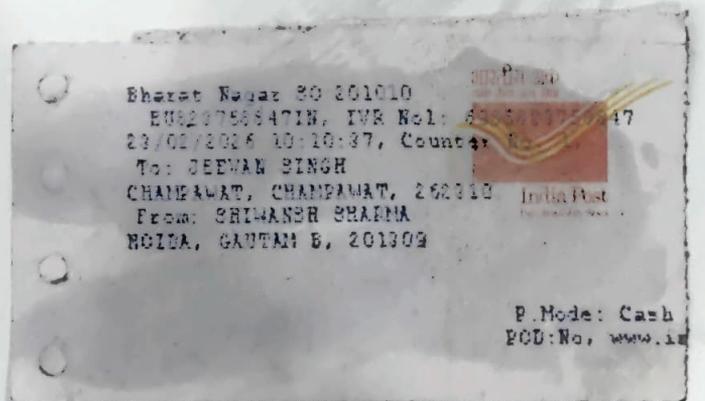
(अधिवक्ता शिवांश शर्मा)

विधिक सहायता अधिवक्ता

मोबाइल: 7838248353

ईमेल: shivanshllm021222@nujs.edu

संलग्नक: आदेश दिनांक 13.02.2026 की प्रति



To  
Sh. Jeevan Singh s/o Narayan Singh  
r/o Chandrafarm  
Nagar Panchayat Banbasa  
District Champawat  
Uttarakhand – 262310

**Subject:** Intimation regarding appointment of Legal Aid Counsel – Original Application No. 577/2025

Respected Sir,

This is to inform you that your letter petition has been registered before the Hon'ble National Green Tribunal as **Original Application No. 577/2025** titled **Jeevan Singh vs. State of Uttarakhand & Ors.**

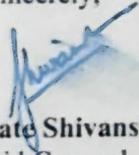
In the aforesaid matter, the Hon'ble Tribunal, vide order dated **13.02.2026**, has been pleased to appoint the undersigned as **Legal Aid Counsel** to provide you appropriate legal assistance for effectively prosecuting the case.

You are kindly requested to get in touch with the undersigned at the earliest so as to enable proper coordination. You may also please keep ready copies of any documents, photographs, records, or other material available with you in support of the grievances raised in your application.

A copy of the order dated **13.02.2026** is enclosed herewith for your ready reference.

Kindly treat the matter as urgent.

Yours sincerely,

  
(Advocate Shivansh Sharma)  
Legal Aid Counsel  
Mobile: 7838248353  
Email: shivanshllm021222@nujs.edu

Encl.: Copy of order dated 13.02.2026



**Department of Posts**  
**Government of India**  
Ministry of Communications

Generated through Indiapost website on: 28/3/2026, 10:21:35 am

## Consignment/MO Tracking Report

Consignment/MO Number: EU823758847IN

Article Number:  
EU823758847IN

Article Type:  
SP\_INLAND\_DOC

Booked At:  
Bharat Nagar SO

Booked On:  
23/02/2026, 10:10:47

Destination:  
Chandani SO

Origin Pincode:  
201010

Delivered On:  
27/02/2026, 13:59:26

Destination Pincode:  
262310

Event	Date	Time	Office	Remarks
Item Booked	23/02/2026	10:10:47	Bharat Nagar SO	-
Item bagged	23/02/2026	15:09:24	Bharat Nagar SO	-
Item Dispatched	23/02/2026	15:12:30	Bharat Nagar SO	-
Item Dispatched	23/02/2026	19:58:37	Ghaziabad Ma RMS TMO	-
Item Received	24/02/2026	08:49:22	Ghaziabad NSH	-
Item bagged	24/02/2026	16:52:23	Ghaziabad NSH	-
Item Dispatched	24/02/2026	17:09:04	Ghaziabad NSH	-
Item Dispatched	24/02/2026	18:04:36	Ghaziabad Ma RMS TMO	-
Item Dispatched	25/02/2026	01:43:55	Moradabad Ma RMS TMO	-
Item Received	26/02/2026	00:03:12	Rudrapur NSH	-
Item bagged	26/02/2026	05:57:54	Rudrapur NSH	-
Item Dispatched	26/02/2026	06:20:06	Rudrapur NSH	-
Item Dispatched	26/02/2026	07:24:21	MA Rudrapur	-

<b>Event</b>	<b>Date</b>	<b>Time</b>	<b>Office</b>	<b>Remarks</b>
Item received at Destination	27/02/2026	09:31:18	Chandani SO	-
Taken out for delivery	27/02/2026	10:10:59	Chandani SO	-
Item Delivered(Addressee)	27/02/2026	13:59:26	Chandani SO	Delivered